CP NO. 5(ND)/2012 RT No.06/2016

Ms.Sudevi Beriwal @Shalini Beriwal.

...Petitioner

Versus.

M/s Shree Lalit Fabrics Pvt. Ltd. & Ors.

...Respondents

Present:

Ms. Niharika Sharma, for Mr. Aashish Chopra,

Advocates for petitioner.

Mr. Rakesh Kumar with Mr. Vaibhav Sahni,

Advocates for respondents.

Learned counsel for the petitioner seeks short time to file affidavit on the ground that petitioner's husband is quite unwell. Sufficient time for filing of affidavit was given. Last opportunity is granted for filing counter affidavit. The same be filed at least three days before the date fixed with copy advance to the counsel opposite. The matter be posted for arguments to 02.12.2016

This file was received by transfer from the Company Law Board and taken up for the first time on 20.07.2016. Earlier the extension for disposal of the case was sought for two months but in view of the circumstances of the case the matter is now fixed for final arguments for 02.12.2016. Since the extended time would expire on 30.11.2016, another request therefore, be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi for seeking more time for disposal of the case up to 19.01.2017.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

November 10, 2016